

(C) Representation in Central Government Ministries/Departments in Under Secretary Grade and above under Central Staffing Scheme**:-

Grade	In position	SCs	STs	OBCs*
Secretary	89	01 (1.12%)	03 (3.37%)	00 (0%)
Addl. Secretary	93	06 (6.45%)	05 (5.38%)	00 (0%)
Joint Secretary	275	13 (4.73%)	09 (3.27%)	19 (6.91%)
Director	288	31 (10.76%)	12 (4.17%)	40 (13.89%)
Deputy Secretary	79	07 (8.86%)	03 (3.80%)	21 (26.58%)
Under Secretary	02	00 (0%)	0 (0%)	00 (0%)

* The data for OBC officers is being maintained only after OBC reservation was introduced.

*** In the Central Staffing Scheme officers are drawn from various services on deputation basis.

Abolition of application fees for government examinations

728. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that many aspiring candidates are unable to pay fees to participate in Government's recruitment examinations and other competitive examinations;
- (b) whether Government is considering to abolish application fees for examinations of Government posts by bringing new affordable technology in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir.

(b) and (c) There is no proposal under consideration of the Government to abolish application fee for all candidates appearing for Government recruitment examinations.

However, candidates belonging to Schedule Caste/Schedule Tribe, persons with disabilities, ex-servicemen and women candidates are already exempted from payment of fee for Government recruitment examinations.

Complaint of corruption in Kendriya Bhandar

729. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Vigilance Officer of Kendriya Bhandar has received complaints of rampant corruption in the purchase of sugar in Kendriya Bhandar; and

(b) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. A complaint, regarding bulk procurement of sugar, has been received by the Chief Vigilance Officer of Kendriya Bhandar, which has been processed as per the extant rules/guidelines in this regard.

Discontinuation of overtime allowance

730. DR. BANDA PRAKASH: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to discontinue overtime allowance for categories other than operational staff and industrial employees;

(b) whether it has also been decided to link grant of overtime allowance with biometric attendance; and

(c) whether Government has also decided not to revise the rate of overtime allowance for the operational staff and they would continue to get the amount as per its order issued in 1991?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes Sir, in pursuance of the recommendations of the 7th Central Pay Commission, the Government has decided to discontinue overtime allowance for categories other than operational staff and the industrial employees governed by statutory provisions, *w.e.f.* 01.07.2017.

(b) and (c) Yes, Sir.

Letters/e-mails from members of Kendriya Bhandar

731. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) the details of letters/e-mails received by the Chief Welfare Officer (CWO) of DoPT from the Members of Kendriya Bhandar during the last two years;

(b) whether it is a fact that CWO neither acknowledges nor replies to such letters/emails and if so, the reasons therefor;

(c) whether any day has been fixed by CWO to meet public to hear their grievances personally and if not, the reasons therefor; and